

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 8 OF 2017 IN
DFR NO. 4065 OF 2016**

Dated: 22nd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Mahabir Jute Mills Ltd. ...Appellant(s)
Vs.
Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1/UPERC

Mr. Rajiv Srivasatava for R.2 to R.4

ORDER

**IA NO. 8 OF 2017
(Appl. for waiver of court fee)**

In this application, the appellant/applicant has prayed for waiver of court fees.

We have heard learned counsel for the parties. In our opinion, in this matter court fees cannot be waived. Application is dismissed.

Learned counsel for the appellant seeks two weeks time to deposit the court fees.

List the matter on **22.03.2017**.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson